$~109 to 112

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ C.O. (COMM.IPD-TM) 275/2025

MANDEEP SINGH .....Petitioner

Through: Mr. Nikhil Chawla and Ms. Tejasvini Puri, Advocates.

versus

SHABIR MOMIN & ORS. .....Respondents

Through: Mr. Zeeshan Ali Khan and Mr. Keshav Yadav, Advocates for R-1.

Ms. Nidhi Raman, CGSC with Ms. Nikita Singh, Advocate for R-2.

Mr. Mohit Rohatgi, Mr. Nikhil Sachdeva, Mr. Mayank Malhotra, Mr. Karan Trehan and Ms. Aditi Nemakal, Advocates for R-3.

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SHABIR MOMIN & ORS. .....Respondents

Through: Mr. Zeeshan Ali Khan and Mr. Keshav Yadav, Advocates for R-1.
Ms. Nidhi Raman, CGSC with Ms. Nikita Singh, Advocate for R-2.
Mr. Mohit Rohatgi, Mr. Nikhil Sachdeva, Mr. Mayank Malhotra, Mr. Karan Trehan and Ms. Aditi Nemakal, Advocates for R-3.

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Mr. Mohit Rohatgi, Mr. Nikhil Sachdeva, Mr. Mayank Malhotra, Mr. Karan Trehan and Ms. Aditi Nemakal, Advocates for R-3.

CORAM:
HON'BLE MS. JUSTICE JYOTI SINGH

O R D E R

% 12.05.2026

I.A. 12604/2026 in C.O. (COMM.IPD-TM) 275/2025
I.A. 12602/2026 in C.O. (COMM.IPD-TM) 276/2025
I.A. 12605/2026 in C.O. (COMM.IPD-TM) 277/2025
I.A. 12603/2026 in C.O. (COMM.IPD-TM) 278/2025

1. These applications are filed on behalf of the Petitioner under Section 151 CPC for withdrawal of these petitions on the ground that during the pendency of the petitions, Petitioner and Respondent No.3 have entered into a Settlement Agreement.

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2. Issue notice.

3. Counsels, as above, accept notice on behalf of the respective Respondents.

4. For the reasons stated in the applications, the same are allowed permitting the Petitioner to withdraw these petitions.

5. Applications stand disposed of.

C.O. (COMM.IPD-TM) 275/2025 & I.A. 31062/2025
C.O. (COMM.IPD-TM) 276/2025 & I.A. 31067/2025
C.O. (COMM.IPD-TM) 277/2025 & I.A. 31073/2025
C.O. (COMM.IPD-TM) 278/2025 & I.A. 31078/2025

6. These petitions are filed on behalf of the Petitioner under Section 57(2) of the Trade Marks Act, 1999 for cancellation/rectification of Registration Nos. 4493633 in Class 16, 4493634 in Class 35, 4493635 in Class 38 and 4493636 in Class 41 respectively, for trademark 

registered in the name of Respondent No. 1.

7. The petitions are disposed of as withdrawn in light of the settlement between the Petitioner and Respondent No.3 along with pending applications.

JYOTI SINGH, J

MAY 12, 2026
S.Sharma

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